



KARNATAKA LOKAYUKTA

No.LOK/INQ/14-A/115/2014/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 21.12.2020.

RECOMMENDATION

Sub:- Departmental inquiry against Shri T.Narasimha,
Second Division Assistant, Dr.B.R.Ambedkar
Development Corporation Limited, Kolar
District - reg.

Ref:- 1) Proceedings Order No. BRADC/SiAa/LooTra/
EV/2013-14 dated 16.01.2014.

2) Nomination order No. Lok/INQ/14-
A/115/2014 dated 20.02.2014 of
Upalokayukta, State of Karnataka.

3) Inquiry report dated 16.12.2020 of
Additional Registrar of Enquiries-8, Karnataka
Lokayukta, Bengaluru.

~~~~~

The Managing Director of Dr.B.R.Ambedkar  
Development Corporation Limited, by Proceedings order  
dated 16/18.01.2014 initiated the disciplinary proceedings  
against Shri T.Narasimha, the then Second Division  
Assistant, Dr.B.R.Ambedkar Development Corporation  
Limited, Kolar District, [hereinafter referred to as Delinquent

Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. Lok/INQ/14-A/115/2014 dated 20.02.2014 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, Additional Registrar of Enquiries-6, was re-nominated and finally by order No.Uplok-2/DE/2016 dated 03.08.2016, Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, was re-nominated as Enquiry officer to frame charges and to conduct said enquiry against the DGO.

3. The DGO - Shri T.Narasimha, Second Division Assistant, Dr.B.R.Ambedkar Development Corporation Limited, Kolar District, was tried for the following charges :-

“ಅ) ನೀವು ಶ್ರೀ.ಟಿ.ನರಸಿಂಹ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರೆಂದು ಸಂಭೋದಿಸಲ್ಪಡುವ) ಕೋಲಾರನಲ್ಲಿಯ ಡಾ|| ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ ನಿಯಮಿತದ ಜಿಲ್ಲಾ ವ್ಯವಸ್ಥಾಪಕರ ಕಛೇರಿಯಲ್ಲಿ ದ್ವಿತೀಯ ದರ್ಜೆ ಸಹಾಯಕರೆಂದು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ, ದೂರುದಾರರಾದ ಕೋಲಾರ ಜಿಲ್ಲೆ ಹಾಗೂ ತಾಲ್ಲೂಕಿನ ಎನ್. ಗೊಲ್ಲಹಟ್ಟಿ ಗ್ರಾಮದ ಶ್ರೀ. ವೆಂಕಟರಾಯಪ್ಪ ತಂದೆ ಲೇಟ್ ತಿಮ್ಮರಾಯಪ್ಪ ಅವರ ಮೊಮ್ಮಗ ಶ್ರೀ. ಜಿ.ಎಲ್.ಭರತ್‌ಕುಮಾರ್ ಅವರಿಗೆ ಹಂದಿ ಸಾಕಾಣಿಕೆಗಾಗಿ ಮಂಜೂರಿಯಾಗಿದ್ದ ರೂ.3,15,000/- ಸಾಲದ ಪೈಕಿ ರೂ. 1,50,000/- ಹಾಗೂ ರೂ.1,00,000/- ಗಳ ಮೊದಲನೆ ಮತ್ತು ಎರಡನೆ ಕಂತಿನ ಸಾಲದ ಹಣ ಬಿಡುಗಡೆಯಾದ ನಂತರ ಮಂಜೂರಾದ ಸಾಲದ ಹಣದ ಉಳಿದ ಹಣವನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲು ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು ನಿಮಗೆ ಆದೇಶ ಮಾಡಿದರೂ ಸಹ ದೂರುದಾರರ ಮೊಮ್ಮಗ ಶ್ರೀ.ಭರತ್ ಕುಮಾರ್ ಮೊದಲ ಮತ್ತು ಎರಡನೇ ಕಂತಿನ ಸಾಲದ ಹಣ ಪಡೆಯುವಾಗ ನಿಮಗೆ ಯಾವುದೇ ಕಮೀಷನ್ ಹಣ ನೀಡಿಲ್ಲವೆಂದು ಹೇಳಿ ಅವರಿಗೆ ಉಳಿದ ಹಣ ಬಿಡುಗಡೆ ಮಾಡುವ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲು ನಿಮಗೆ ರೂ.2000/- ಲಂಚದ ಹಣ ನೀಡಲು ದೂರುದಾರರಿಗೆ ಒತ್ತಾಯಿಸಿದ್ದೀರಿ.

ಆ) ನೀವು ಕೇಳಿದ ರೂ.2,000/-ಗಳನ್ನು ದೂರುದಾರರು ಕೊಡದೆ ಇದ್ದ ಕಾರಣ ನಿಮ್ಮ ಸಂಸ್ಥೆಯ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರ ಆದೇಶ ಇದ್ದಾಗಲೂ ಸಾಲದ ಇನ್ನುಳಿದ ಹಣವನ್ನು ಶ್ರೀ. ಜಿ.ಎಲ್.ಭರತ್‌ಕುಮಾರ್ ಅವರಿಗೆ ಬಿಡುಗಡೆ ಮಾಡದೇ ನೀವು ನಿರ್ವಹಿಸಬೇಕಾಗಿದ್ದ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸದೇ ಇರುವ ದುರ್ನಡತೆ ತೋರಿರುತ್ತೀರಿ.

ಇ) ದಿನಾಂಕ:10/12/2012 ಪುನಃ ದೂರುದಾರರು ನಿಮ್ಮನ್ನು ಶ್ರೀ. ಜಿ.ಎಲ್.ಭರತ್‌ಕುಮಾರ್ ಅವರಿಗೆ ಬಿಡುಗಡೆ ಮಾಡಬೇಕಾಗಿದ್ದ ಸಾಲದ ಉಳಿದ ಹಣವನ್ನು ಬಿಡುಗಡೆ ಮಾಡುವ ಕೆಲಸದ ಬಗ್ಗೆ ವಿಚಾರಿಸಿದಾಗಲೂ ನೀವು ದೂರುದಾರರಿಗೆ ರೂ.2,000/- ನೀಡಲು ಕೇಳಿರುತ್ತೀರಿ.

ಈ) ದಿನಾಂಕ: 10/12/2012 ರಂದು ಕೋಲಾರದ ಡಾ|| ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ಅಭಿವೃದ್ಧಿ ನಿಗಮದ ಜಿಲ್ಲಾ ವ್ಯವಸ್ಥಾಪಕರ ಕಛೇರಿಯಲ್ಲಿ ಸಿಬ್ಬಂದಿಗಳು ಕುಳಿತು ಕೆಲಸ ನಿರ್ವಹಿಸುವ ವಿಭಾಗದಲ್ಲಿ ದೂರುದಾರರಿಂದ ಅವರ ಮೊಮ್ಮಗ ಶ್ರೀ. ಜಿ.ಎಲ್.ಭರತ್‌ಕುಮಾರ್ ಅವರಿಗೆ ಅವರ ಸಾಲದ ಉಳಿದ ಹಣ ಬಿಡುಗಡೆ ಮಾಡಲು ರೂ.2,000/- ಗಳನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತೀರಿ.

ಉ) ಅದೇ ದಿನ ಮತ್ತು ಅದೇ ಸ್ಥಳದಲ್ಲಿ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಅಧಿಕಾರಿಗಳು ಸಾಕ್ಷಿದಾರರ ಸಮಕ್ಷಮ ನಿಮ್ಮ ವಶದಿಂದ ರೂ.2,000/-ಗಳನ್ನು ಜಪ್ತಿ ಮಾಡಿಕೊಂಡರು. ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಅಧಿಕಾರಿಗಳು ವಶಪಡಿಸಿಕೊಂಡ ರೂ.2,000/- ಗಳ ಬಗ್ಗೆ ಯಾವುದೇ ಸೂಕ್ತ ವಿವರಣೆ ಕೊಡಲು ವಿಫಲರಾಗಿದ್ದೀರಿ.


ಈ ಮೇಲೆ ಹೇಳಿದ ಕೃತ್ಯಗಳನ್ನು ಎಸಗುವ ಮೂಲಕ ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 2(1) (i) (ii) ಮತ್ತು (iii)

ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಅಂತ ನಿಮ್ಮ ಮೇಲೆ  
ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-8) has recorded abatement of enquiry against DGO T.Narasimha, the then Second Division Assistant, Dr.B.R.Ambedkar Development Corporation Limited, Kolar District, in view of his death on 16.08.2020. Therefore it is hereby recommended to Government to accept the report of Enquiry Officer and record abatement of enquiry against DGO T.Narasimha, the then Second Division Assistant, Dr.B.R.Ambedkar Development Corporation Limited, Kolar District.

5. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*

**KARNATAKA LOKAYUKTA**

No:Lok/INQ/14-A/115/2014/ARE-8

M.S.Building  
Dr.B.R.Ambedkar Veedhi  
Bengaluru – 560001  
Dated: 16-12- 2020.

**ENQUIRY REPORT**

Sub: Departmental Enquiry against Sri.T.Narasimha,  
Second Division Assistant, Dr.B.R.Ambedkar  
Development Corporation Limited, Kolar District -  
reg.

Ref: 1. Government Order No. ಡಾ:ಬಿ.ಆರ್.ಅಂಠನಿ/ಸಿಆ/ಲೋಟಾ/  
ಇಎ/2013-14/16983, Dated:16.01.2014

2. Nomination Order No: Lok/INQ/14-  
A/115/2014/ARE-8 Bengaluru, dated: 20.02.2014  
of Hon'ble Uplokayukta-2.

\*\*\*\*\*

The Departmental Enquiry is initiated against Sri.T.Narasimha, Second Division Assistant, Dr.B.R.Ambedkar Development Corporation Limited, Kolar District (hereinafter referred to as the Delinquent Government Official in short DGO) .

2. In view of Government Order cited at reference No.1 the Hon'ble Upalokayukta - 2 vide Order cited at reference No.2 has nominated Additional Registrar Enquiries – 3 to frame Articles of Charge and to conduct enquiry against aforesaid DGO.

3. The Substance of Imputations of misconduct against the Delinquent Government Official is as follows.

*AS*  
*16/12/2020*

i) On the basis of a report of the Additional Director General of Police in Karnataka Lokayukta at Bengaluru, along with investigation papers filed by the Police Inspector, Karnataka Lokayukta, Kolar (hereinafter referred to as Investigating Officer-I.O in short), alleging that Sri.T.Narasimha, S/o Late Thippanna-the then Second Division Assistant, O/o of the District Manager in Dr.B.R.Ambedkar Development Corporation Limited, Kolar District (hereinafter referred to as 'DGO' in short), being public servant, has committed misconduct, when Sri. Venkatarayappa S/o Late Thimmarayappa R/o N. Gollahalli Village of Thyavanahalli Post in Kolar Taluk & District (hereinafter referred to as 'complainant' in short) approached him, in this regard an investigation was taken up after invoking Section 7(2) of the Karnataka Lokayukta Act, 1984.

ii) According to complainant, his grandson Sri. J.L.BharathKumar applied for a loan to Dr. B.R. Ambedkar Development Corporation Ltd., for rearing of pigs. Accordingly Central Office sanctioned a loan of Rs. 3,15,000/- after verification. 1<sup>st</sup> installment of Rs. 1.50 lakh and 2<sup>nd</sup> installment of Rs. 1.00 lakh was released. Further the complainant in need of money had approached Managing Director and in turn Managing Director summoned the DGO and asked him to take steps to release further amount. The DGO demanded Rs. 2,000/-, for release of additional amount stating that the complainant had not paid any commission for the earlier installments.

  
16/12/2020

iii) Due to nonpayment of bribe amount DGO did not issue the cheque for balance amount. Since complainant was not interested to pay bribe, he approached Lokayukta Police , Kolar. The complainant got recorded the conversation between him and the DGO. The DGO not only received the tainted (bribe) amount on 10.12.2012 in connection with the said work at DGO's work place. Added to that, the DGO failed to give any satisfactory reply or explanation or account for the said (tainted) bribe amount, which the DGO had then, when questioned by the I.O. Thereafter, the DGO was caught hold as he found with the tainted (bribe) amount on said date & place. Then the said tainted (bribe) amount was seized from DGO under the mahazar.

4. Additional Registrar Enquiries-6 has prepared Articles of Charge, Statement of Imputations of misconduct, List of witnesses and List of documents and copies of the same were sent to DGO for his appearance and to submit his written statement of defence. Subsequently the case was transferred to ARE-8. The Articles of Charge framed against DGO is as follows.

ಅ) ನೀವು ಶ್ರೀ.ಟಿ.ನರಸಿಂಹ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರೆಂದು ಸಂಭೋದಿಸಲ್ಪಡುವ) ಕೋಲಾರನಲ್ಲಿಯ ಡಾ|| ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ ನಿಯಮಿತದ ಜಿಲ್ಲಾ ವ್ಯವಸ್ಥಾಪಕರ ಕಛೇರಿಯಲ್ಲಿ ದ್ವಿತೀಯ ದರ್ಜೆ ಸಹಾಯಕರೆಂದು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ, ದೂರುದಾರರಾದ ಕೋಲಾರ ಜಿಲ್ಲೆ ಹಾಗೂ ತಾಲ್ಲೂಕಿನ ಎನ್. ಗೊಲ್ಲಹಟ್ಟಿ ಗ್ರಾಮದ ಶ್ರೀ. ವೆಂಕಟರಾಯಪ್ಪ ತಂದೆ ಲೇಟ್ ತಿಮ್ಮರಾಯಪ್ಪ ಅವರ ಮೊಮ್ಮಗ ಶ್ರೀ. ಜಿ.ಎಲ್.ಭರತ್‌ಕುಮಾರ್ ಅವರಿಗೆ ಹಂದಿ ಸಾಕಾಣಿಕೆಗಾಗಿ ಮಂಜೂರಿಯಾಗಿದ್ದ ರೂ.3,15,000/- ಸಾಲದ ಪೈಕಿ ರೂ. 1,50,000/- ಹಾಗೂ ರೂ.1,00,000/- ಗಳ ಮೊದಲನೆ ಮತ್ತು ಎರಡನೆ ಕಂತಿನ ಸಾಲದ ಹಣ ಬಿಡುಗಡೆಯಾದ ನಂತರ ಮಂಜೂರಾದ ಸಾಲದ ಹಣದ ಉಳಿದ

AS  
16/12/2012

ಹಣವನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲು ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು ನಿಮಗೆ ಆದೇಶ ಮಾಡಿದರೂ ಸಹ ದೂರುದಾರರ ಮೊಮ್ಮಗ ಶ್ರೀ.ಭರತ್ ಕುಮಾರ್ ಮೊದಲ ಮತ್ತು ಎರಡನೇ ಕಂತಿನ ಸಾಲದ ಹಣ ಪಡೆಯುವಾಗ ನಿಮಗೆ ಯಾವುದೇ ಕಮೀಷನ್ ಹಣ ನೀಡಿಲ್ಲವೆಂದು ಹೇಳಿ ಅವರಿಗೆ ಉಳಿದ ಹಣ ಬಿಡುಗಡೆ ಮಾಡುವ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲು ನಿಮಗೆ ರೂ.2000/- ಲಂಚದ ಹಣ ನೀಡಲು ದೂರುದಾರರಿಗೆ ಒತ್ತಾಯಿಸಿದ್ದೀರಿ.

ಅ) ನೀವು ಕೇಳಿದ ರೂ.2,000/-ಗಳನ್ನು ದೂರುದಾರರು ಕೊಡದೆ ಇದ್ದ ಕಾರಣ ನಿಮ್ಮ ಸಂಸ್ಥೆಯ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರ ಆದೇಶ ಇದ್ದಾಗಲೂ ಸಾಲದ ಇನ್ನುಳಿದ ಹಣವನ್ನು ಶ್ರೀ. ಜಿ.ಎಲ್.ಭರತ್‌ಕುಮಾರ್ ಅವರಿಗೆ ಬಿಡುಗಡೆ ಮಾಡದೇ ನೀವು ನಿರ್ವಹಿಸಬೇಕಾಗಿದ್ದ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸದೇ ಇರುವ ದುರ್ನಡತೆ ತೋರುತ್ತೀರಿ.

ಇ) ದಿನಾಂಕ:10/12/2012 ಪುನಃ ದೂರುದಾರರು ನಿಮ್ಮನ್ನು ಶ್ರೀ. ಜಿ.ಎಲ್.ಭರತ್‌ಕುಮಾರ್ ಅವರಿಗೆ ಬಿಡುಗಡೆ ಮಾಡಬೇಕಾಗಿದ್ದ ಸಾಲದ ಉಳಿದ ಹಣವನ್ನು ಬಿಡುಗಡೆ ಮಾಡುವ ಕೆಲಸದ ಬಗ್ಗೆ ವಿಚಾರಿಸಿದಾಗಲೂ ನೀವು ದೂರುದಾರರಿಗೆ ರೂ.2,000/- ನೀಡಲು ಕೇಳುತ್ತೀರಿ.

ಈ) ದಿನಾಂಕ: 10/12/2012 ರಂದು ಕೋಲಾರದ ಡಾ|| ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ಅಭಿವೃದ್ಧಿ ನಿಗಮದ ಜಿಲ್ಲಾ ವ್ಯವಸ್ಥಾಪಕರ ಕಛೇರಿಯಲ್ಲಿ ಸಿಬ್ಬಂದಿಗಳು ಕುಳಿತು ಕೆಲಸ ನಿರ್ವಹಿಸುವ ವಿಭಾಗದಲ್ಲಿ ದೂರುದಾರರಿಂದ ಅವರ ಮೊಮ್ಮಗ ಶ್ರೀ. ಜಿ.ಎಲ್.ಭರತ್‌ಕುಮಾರ್ ಅವರಿಗೆ ಅವರ ಸಾಲದ ಉಳಿದ ಹಣ ಬಿಡುಗಡೆ ಮಾಡಲು ರೂ.2,000/- ಗಳನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತೀರಿ.

ಉ) ಅದೇ ದಿನ ಮತ್ತು ಅದೇ ಸ್ಥಳದಲ್ಲಿ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಅಧಿಕಾರಿಗಳು ಸಾಕ್ಷಿದಾರರ ಸಮಕ್ಷಮ ನಿಮ್ಮ ವಶದಿಂದ ರೂ.2,000/- ಗಳನ್ನು ಜಪ್ತಿ ಮಾಡಿಕೊಂಡರು. ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಅಧಿಕಾರಿಗಳು ವಶಪಡಿಸಿಕೊಂಡ ರೂ.2,000/- ಗಳ ಬಗ್ಗೆ ಯಾವುದೇ ಸೂಕ್ತ ವಿವರಣೆ ಕೊಡಲು ವಿಫಲರಾಗಿದ್ದೀರಿ.

ಈ ಮೇಲೆ ಹೇಳಿದ ಕೃತ್ಯಗಳನ್ನು ಎಸಗುವ ಮೂಲಕ ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 2(1) (i) (ii)

  
16/11/2020



ಮತ್ತು (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಅಂತ ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.

5. Articles of Charge was forwarded to Police Inspector, Karnataka Lokayukta, Kolar for service of the same on DGO. The DGO appeared on 17.1.2015 and recorded First Oral Statement on the same day. DGO has pleaded not guilty.

6. Advocate for DGO filed written statement dated 19-01-2016 through his counsel denying the charges framed against him.

7. The Presenting officer to prove the misconduct of the Delinquent Government Official has examined two witnesses as PW1 and PW2, got marked Ex.P1 to Ex.P11.

8. The learned Counsel Sri. R.N. appearing for DGO has filed a memo on 7-9-2020 stating that the DGO died on 27.8.2020 as he was suffering from Kidney problem and prays time to produce death certificate. Based on the memo the report was called from Police Inspector, Karnataka Lokayukta, Bengaluru City Division, Bengaluru. The Police Inspector, Karnataka Lokayukta, Bengaluru City Division, Bengaluru filed report along with death certificate stating that the DGO died on 16-08-2020. As per the report of Police Inspector and Death Certificate it is seen that DGO-T.Narsimha expired on 16-08-2020. These materials are sufficient to show that DGO is no more.

*Handwritten signature and date:*  
16/11/2020

9. The DGO in this enquiry is the sole DGO, he expired on 16-08-2020. Therefore further proceedings cannot be continued and this enquiry stands 'Abated'. Hence, I proceed to pass the following order.

### **ORDER**

The Disciplinary Enquiry initiated against DGO Sri.T.Narasimha, Second Division Assistant, Dr.B.R.Ambedkar Development Corporation Limited, Kolar District stands 'Abated', in view of his death on 16-08-2020.

Submitted to His Lordship Hon'ble Upalokayukta-2 for further action in the matter.

  
(AMARANARAYANA. K) 16/12/2020

Additional Registrar Enquiries-8  
Karnataka Lokayukta,  
Bengaluru.

### **ANNEXURES**

**1. LIST OF WITNESSES EXAMINED ON BEHALF OF D.A:**

|     |                                                                                                                                                |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------|
| PW1 | Sri. Venkatarayappa S/o Late Thimmarayappa, Retd Head Master, R/at N.Gollahalli, Tyvavanahalli Post, Kolar Taluk and District dated 27/03/2017 |
| PW2 | Sri. Murali Mohan S/o Late Muniyappa, SDC, KSRTC, Kolar dated 26/07/2018                                                                       |

**2. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:**

|        |                                          |
|--------|------------------------------------------|
| Ex.P1  | Complaint                                |
| Ex.P2  | Entrustment Mahazar dated 10.12.2012     |
| Ex.P3  | Recovery Mahazar dated 10.12.2012        |
| Ex.P4  | Details of currency notes                |
| Ex.P5  | Statement of DGO dated 10.12.2012        |
| Ex.P6  | Statement dated 10.12.2012               |
| Ex.P7  | Voice recording Mahazar dated 15.12.2012 |
| Ex.P8  | 21 photographs                           |
| Ex.P9  | Statement dated 20.12.2012               |
| Ex.P10 | Statement dated 10-12-2012               |
| Ex.P11 | Statement dated 21-12-2012               |



(AMARANARAYANA. K) 16/12/2012

Additional Registrar Enquiries-8  
Karnataka Lokayukta,  
Bengaluru.

